

invited to attend the meeting which took place between the STC, the Registrar of Newspapers and the Chief Controller of Imports & Exports.

MR. SPEAKER: Order, please.

SHRI JYOTIRMOY BOSU: I had never been disorictly. Why the Customs people were not called for that meeting?

Sir, you allow the Minister to go away like the Asian Cables.

MR. SPEAKER: No. I do not allow both of you to go on like this.

SHRI JYOTIRMOY BOSU: I have formulated my questions out of the statement which the Minister laid on the Table of the House. I am asking: in the meeting that was held on the 1st February why is it that the representative of the Customs Department was not invited? Why did they not attend the meeting?

MR. SPEAKER: He won't sit down unless you reply.

PROF. D. P. CHATTOPADHYAYA : Sir, I have already informed him that this is not a matter which is of such an importance that always all persons should be called. Because, that sort of understanding is there between Ministries. Also, they They did not object to it.

12.55 ½ hrs.

PAPERS LAID ON THE TABLE

CENTRAL EXCISE (FIRST AMDT.) RULES UNDER CENTRAL EXCISES AND SALT ACT, 1944.

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIMATI SUSHILA ROHATGI) : On behalf of Shri K. R. Ganesh, I beg to lay on the Table a copy of the Central Excise (First Amendment) Rules, 1974 (Hindi and English versions) published in Notification, No.

G.S.R. 284 in Gazette of India dated the 23rd March, 1974, under section 38 of the Central Excises and Salt Act, 1944. [Placed in Library. See No. LT-6621/74]

REPORT ON THE WORKING OF THE COMMISSION OF RAILWAY SAFETY FOR 1972-73

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (DR. SAROJINI MAHISHI): I beg to lay on the Table a copy of the Report (Hindi and English versions) on the working of the Commission of Railways Safety for the year 1972-73. [Placed in Library. See No. LT-6620/74]

NOTIFICATIONS UNDER GOVT. SAVINGS BANKS ACT, 1973, GOVT. SAVINGS CERTIFICATES ACT 1959, CUSTOMS ACT, 1962, BENGAL FINANCE (SALES TAX) ACT, 1941 & DEMANDS FOR GRANTS.

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIMATI SUSHILA ROHATGI) . I beg to lay on the Table :

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 15 of the Government Savings Banks Act 1973:—

(i) The Post Office Savings Banks (Second Amendment) Rules, 1974, published in Notification No. G.S.R. 156(E) in Gazette of India dated the 30th March, 1974.

(ii) G.S.R. 157(E) published in Gazette of India dated the 30th March, 1974.

[Placed in Library See. No. LT-6621/74]

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 12 of the Government Savings Certificates Act, 1959:

(i) The National Savings Certificates (Fourth Issue) (Amendment) Rules, 1974, published in Notification No. G.S.R. 158(E) in Gazette of India dated the 30th March, 1974.